

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 165/MP/2019**

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming carrying cost/interest on account of event pertaining to change in law allowed by the Commission vide order dated 18.4.2018 passed in Petition No. 18/MP/2017 read with terms of Power Purchase Agreement dated 13.6.2013 executed between the Respondent No.1, Kerala State Electricity Board and the Respondent No. 2, PTC India Limited and back to back Power Purchase Agreement dated 13.6.2013 executed between the Petitioner and the Respondent No. 2.

Petitioner : Bharat Aluminum Company Limited (BALCO)

Respondents : Kerala State Electricity Board and Anr.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Mridul Chakravarty, Advocate, BALCO  
Shri Soumya Singh, Advocate, BALCO  
Ms. Sheela M. Daniel, Advocate, RI  
Ms. Sheeja R.S. Advocate, KSEB

**Record of Proceedings**

Learned counsel for Kerala State Electricity Board requested to adjourn the matter. Learned counsel for the Petitioner had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in the month of March, 2020 for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

